

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
A A ESTATES PRIVATE LIMITED**

RELEVANT PARTICULARS

1	Name of corporate debtor	A A Estates Private Limited
2	Date of incorporation of corporate debtor	July 17, 1996
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70100MH1996PTC101183
5	Address of the registered office and principal office (if any) of corporate debtor	RNA Corporate Park, Next to Collector's Office, Kalanagar, Bandra (East), Mumbai 400 051
6	Insolvency commencement date in respect of corporate debtor	November 14, 2019
7	Estimated date of closure of insolvency resolution process	May 12, 2020 (180 days from the Insolvency commencement date)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Gaurav Khurana IBBI/IPA-001/IP-P01282/2018 - 2019/12001
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: BSRR & Co., Building No-10 Tower-B, 8th Floor, DLF Cyber City Phase-II, Gurgaon 122 002 Email: gauravkhurana@bsraffiliates.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: KPMG Restructuring Services LLP, 3rd Floor, Lodha Excelus, Apollo Mills Compound, N.M. Joshi Marg, Mahalaxmi, Mumbai – 400011 Email: irpaaestates@kpmg.com
11	Last date for submission of claims	December 11, 2019 (14 days from the date of appointment of Interim Resolution Professional i.e. November 27, 2019)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Home Buyers
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Sudesh Kamath IBBI/IPA-002/IP/N00788/ 2019-20/12489 2. Vithal M. Dahake IBBI/IPA-003/IP-N000117/2017-18/11296 3. Jignesh Ajit Ganatra IBBI/IPA-001/IP-P01506/2018-2019/12393
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Details can be obtained by way of an email request to irpaaestates@kpmg.com

Notice is hereby given that the National Company Law Tribunal, Mumbai bench has ordered the commencement of a corporate insolvency resolution process of A A Estates Private Limited on November 14, 2019 which is received by the Interim Resolution Professional on November 27, 2019. The creditors of A A Estates Private Limited, are hereby called upon to submit their claims with proof on or before December 11, 2019 to the interim resolution professional at the address mentioned against entry No. 10.


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class home buyers in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: November 30, 2019

Place: Mumbai


Gaurav Khurana
Interim Resolution Professional